

**THE ASSAM SCHEDULED CASTES AND SCHEDULED TRIBES (RESERVATION
OF POSTS IN SERVICES) (AMENDMENT) BILL, 2021**

**A
BILL**

to amend the Assam Scheduled Castes and Scheduled Tribes
(Reservation of Posts in Services) Act, 1978.

Preamble

Whereas it is expedient further to amend the Assam Scheduled
Castes and Scheduled Tribes (Reservation of Posts in Services) Act,
1978, hereinafter referred to as the principal Act, in the manner
hereinafter appearing;

Assam
Act No.
XII of
1979

It is hereby enacted in the Seventy-second Year of the
Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Scheduled Castes and
Scheduled Tribes (Reservation of Posts in Services)
(Amendment) Act, 2021.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of
section 5A

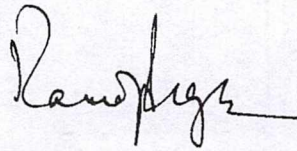
2. In the principal Act, in section 5A, for the existing clause (xi),
provision the following shall be substituted, namely:-
“(xi) Every establishment shall prepare and notify the Roster Register for
each cadre equivalent to the number of posts with the approval of
the Seniormost Secretary of the Administrative Department:
Provided that the Administrative Department shall obtain the
concurrence of Personnel Department and Welfare of Plain Tribes
and Backward Classes Department for any clarification required
regarding any interpretation of the provisions of reservation under
the Act and rules framed thereunder while preparing the Roster
Register”

deas
VETTED BY THE
LEGISLATIVE DEPARTMENT
ON 25.11.2024

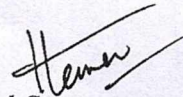
STATEMENT OF OBJECTS AND REASONS

The bill proposes for amendment of Section 5A(xi) of the Assam Scheduled Castes and Scheduled Tribes (Reservation of Posts in Services) Act, 1978, as amended to allow every establishment to prepare and notify the Roster for each cadre equivalent to the number of post with the approval of Sr. Most Secretary of the Administrative Department concerned.

It is required to amend the above Section of the said Act, so that all Administrative Department can notify the Roster Registers from their end. Administrative Department shall obtain the concurrence of Personnel Department and Welfare of Plain Tribes and Backward Classes Department for any clarification required regarding any interpretation of the provisions of reservation under the Act and rules framed thereunder while preparing the Roster Register.



Dr. Ranoj Pegu,
Minister,
WPT & BC, Assam.



Principal Secretary,
Assam Legislative Assembly.

FINANCIAL MEMORANDUM

The proposed bill will not have financial burden on the State Exchequer.

MEMORANDUM OF DELEGATED LEGISLATION

The proposed Bill provides for framing of Act by Executives. The delegation is however of normal nature.

Extract of the Assam Scheduled Castes and Scheduled Tribes (Reservation of Posts in Services), 1978 as amended in 2012

Existing provision of Section 5A(xi) of the Act	Proposed amendment of Section 5A(xi) of the Act
<p>“Every Establishment shall prepare and notify the roster for each cadre equivalent to the number of posts with the concurrence of the Personnel Department and Welfare of Plains Tribes and Backward Classes department.”</p>	<p>“Every establishment shall prepare and notify the Roster Register for each cadre equivalent to the number of posts with the approval of the Senior most Secretary of the Administrative Department:</p> <p>Provided that the Administrative Department shall obtain the concurrence of Personnel Department and welfare of Plain Tribes and Backward Classes Department for any clarification required regarding any interpretation of the provisions of reservation under the Act and rules frames thereunder while preparing the Roster Register”.</p>